

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)- 121(PB)/2017

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

Vs.

Amrapali Silicon City Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the petitioner: Mr. Bishwajit Dubey & Ms. Surabhi Khattar, Advs.
For the RP : Mr. Anikat Gupta, Adv.

For the Respondent(s): Mr. Apoorv Rastogi, Adv.

Mr. Vishnu Sharma, Mohit Rai,
Ms. Anupama Sharma & Ms. Sonali Negi, Advs.

ORDER

For order, see (IB)-90(ND)/2017.